The officer of Legal Service not below the rank of Joint Legal Remembrancer shall be posted in the Administrative Department, where number of Court cases is more than 1000. A Legal Cell, if so requires, comprising officer of Legal Service of appropriate rank shall be established at District level to ensure proper coordination between all the departments collectively and the Government Counsel. Moreover, another important function that these Legal Cells can also perform is to coordinate between different departments/instrumentalities/concerned officers etc. for the litigation. Especially where different departments of districts or different districts authorities are impleaded in any matter, the Legal Cell can perform as a centralized coordination hub between Government Counsels and State instrumentalities, which will in turn result into speedy follow up and disposal of matters.

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